

MR. SPEAKER : Mr. Soz. It is enough. Sit down now.

(Interruptions)*

MR. SPEAKER : I cannot allow this, Mr. Soz. Do you want me to name you ?

PROF. SAIFUDDIN SOZ (Bara-mulla) : That you have never done, Sir. I am saying something politely but firmly. I want you to give your judgment. You kindly listen to me.

MR. SPEAKER : Don't force me. My judgment is, we are not concerned. That is to be raised in the Assembly there.

(Interruptions)*

MR. SPEAKER : Shri Bansi Lal.

— — —

12.10 hrs.

AIRCRAFT (AMENDMENT) BILL

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, I beg to move for leave to introduce a Bill further to amend the Aircraft, Act, 1934.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Aircraft Act, 1934."

The Motion was adopted.

SHRI BANSI LAL : Sir, I Introduce the Bill.

— — —

STATEMENT RE-AIRCRAFT (AMENDMENT) ORDINANCE, 1985

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving

reasons for immediate legislation by the Aircraft (Amendmendment) Ordinance, 1985.

— — —

(Interruptions)*

MR. SPEAKER : I have already read it.

(Interruptions)*

PROF. MADHU DANDAVATE (Rajapur) : You give the judgment after listening to him.

MR. SPEAKER : I have already read it.

(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Will not any arrest of any M.P. be reported to you ?

(Interruptions)

MR. SPEAKER : What is that ?

SHRI SAIFUDDIN CHOWDHARY : What happened to the arrest in Calcutta on the 19th September ?

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : They have not intimated to you.

MR. SPEAKER : I have nothing. I have not been intimated about any arrest.

(Interruptions)

SHRI BASUDEB ACHARIA : It has come out in the newspapers.

MR. SPEAKER : You believe the newspapers or me ?

(Interruptions)

SHRI BASUDEB ACHARIA : It has come out in the newspaper.